



T.R.C. Law College

Affiliated to Dr. Ram Manohar Lohia Awadh University, Ayodhya
Approved by Bar Council of India, New Delhi
Under Section 2 (f) & 12B of the UGC Act, 1956

The IQAC and MCC of TRCLC
ANNOUNCES

3RD
TRC

National Moot Court
Competition 2024

25th to 27th April, 2024

Scan For Registration



Email ID

trclawmcc@gmail.com



INVITATION

Dear Sir/Ma'am

The IQAC and MCC of TRC LAW COLLEGE extend a heartfelt invitation to all the law students from college/institution/universities across the India to take part in the 3rd TRC National Moot Court Competition 2024. Students and institutions around the nation struggle to find new and innovative ways to continue receive and provide quality legal education. In order to assist future legal practitioners in adapting to the new norms, this year's 3rd TRC National Moot Court Competition will take place.

TRC Law College was established in the year 2007 and build its name as the best Law College in Uttar Pradesh in academia over 17 years of commendable journey.

TRC Moot Court Competition is an excellent opportunity to expose students to court hearing as early in their career as possible to prepare for a future practice. This Moot Court also provides an opportunity for legal research and writing to allow students to practice these vital skills.

Triggered by the overwhelming responses of last two editions from the different Law Schools, we look forward to very warm and enthusiastic response in the 3rd edition. The Moot problem prepared for this addition is based on Constitutional and Criminal Laws.

It gives us immense pleasure to invite your esteemed institution for participation in 3rd TRC National Moot Court Competition being held at TRC Law College from April 25 – 27, 2024.

We look forward for your participation in the Moot Court Competition.
Many Thanks and Regards,

Organising Committee

3rd TRC National Moot Court Competition



TRC LAW COLLEGE

For the development of legal education, the Chaturvedi Har Prasad Education Society laid the foundation of the legal institution at a very peculiar situation. TRC Law College is affiliated with Dr. R.M.L. Awadh University of Ayodhya U.P since 2006. It has been portrayed as a symbol that gives a signal of noble service of education like an awakening of youth, a commitment to the upliftment of the backward people, and a challenge to work together. In 2023, the college has been accredited with grade “B+” by UGC NAAC.

Originally built as TRC Law College, was founded in the name of Shri Tika Ram Chaturvedi (TRC), The inspiration for society Members and others, which was established at the holy place of Saptrishi (Satrikh) Barabanki, UP in the year 2006 to the needs of young students seeking Legal Education in Barabanki, so the TRC Law College as first law college was established. Initially three years LL.B. Degree course was introduced, in the year 2006 and five year integrated course B.A. LL.B. was introduced to attract more young and students in 2014. Many successful students of the College have occupied top positions in various fields like Advocacy, Corporate Practice, Chamber Practice, Management, Government offices and many reputed fields.

Faculties at TRC Law College are members of the intellectual branch of the Board of Life Members Management. The Board of Management is the apex executive body of the society to assist and advise the life members on educational matters. At the institutional level, The Principal, educational Coordinators, Administration Corridors play a key role in the formulation and implementation of quality policies, in consultation with the active cooperation of other faculty members and students.

A B O U T S A T R I K H

Barabanki is also known as the 'Entrance of Poorvanchal' it is part of the Ayodhya division located in the heart of the region earlier known as Awadh or Oudh. Streams of the rivers Ghaghra and Gomti run almost parallel in the district. Where on one hand this district was the sacred place of “dhyana” and “Tapasya” for the saints, it was also the battlefield of freedom fighters. The people of Barabanki believe that the place derived its name due to the reincarnation of God 'Baarah', on this pious land, this place was then known as 'Baanhanya', now known as Barabanki.

In ancient times this district was part of the kingdom ruled by Suryavanshi kings, whose capital was Ayodhya. As also earlier said, King Dashrath and his famous son, Lord Ram were of this dynasty. The Kulguru of this dynasty was Guru Vashisht who preached and taught the young royal princes of the dynasty at Satrikh, initially known as Saptrishi. Mahadeva Temple, Parijaat Tree, Kintoor (Kunteshwar Mahadev Temple), these all are of Mahabharat Era. The Barabanki city also set an example of secularism at Deva Shareef which is known for Religious Unity (Kaumi Ekta).



IMPORTANT DATES

07-03-2024	Release date of Moot Proposition
09-03-2024	Registration Open
31-03-2024	Last Date of Clarification
03-04-2024	Releasing of Additional Clarification
10-04-2024	Last Date for Registration
20-04-2024	Soft Copy Submission of Memorials
25-04-2024	Inaugural, Memorial Exchange
26-04-2024	Preliminary Rounds & Quarter Final Rounds
27-04-2024	Semi Final and Final Round & Valedictory



MOOT PROPOSITION

Asgard is the world's biggest democracy and also the world's most populous country, with a population of over 1.4 billion. The country is seeing rapid growth in recent years, as entrepreneurs and companies alike are tapping into the potential of new technological advents. The government too is aiding these entities so as to use their inventions for its infrastructural and other development products.

Vikranth is one of the Directors at FinCo. Pvt. Ltd. ("FinCo."), a growing company providing investment services (including stockbroking, portfolio management, consultancy services, etc.) to major companies in Alfheim, the financial capital of Asgard. The company has a reputation for giving assured returns to the investing companies. As Director, Vikranth plays an instrumental role in identifying companies looking for investment services and then executing contracts with these companies to make them part of FinCo.'s expanding clientele.

On 04.01.2023, Vikranth executed a stockbroking agreement with Hammer India Ltd. ("Hammer India") whereby as per the terms of the contract, Hammer India will pay Rs. 2,00,00,000/- (Rupees Two Crore Only) with FinCo. and subsequently, FinCo. will invest it into the securities market and ensure assured returns after a period of one year. Vikranth personally assured Abhishek, the Director of Hammer India, that FinCo.'s team will ensure that Hammer India's invested amount would increase at least by 150% during the financial year. Based on this representation by Vikranth, Abhishek agreed to enter into the agreement with FinCo.

Subsequent to the agreement, FinCo. appointed Utkarsh, one of its employees, to act as the Point of Contact ("PoC") with respect to Hammer India's investment. Abhishek began to contact Utkarsh once in every two months or so for knowing the status of Hammer India's investment. In one such conversation on 06.10.2023, Utkarsh reported that the value of Hammer India's investment stood at Rs. 7,50,45,000/- (Rupees Seven Crores, Fifty Lakhs, Forty-Five Thousand Only), which is almost quadruple the invested amount, which made Abhishek extremely pleased with the status of things.

However, when Abhishek subsequently tried to contact Utkarsh on 06.12.2023, he received no response. He tried contacting FinCo. and after multiple trials, he was able to talk to Vikranth directly, who stated that an audit was ongoing in the company and hence, the employees including the PoC were unable to respond to Abhishek's query regarding the investment. Abhishek therefore tried contacting FinCo. again after one week, but this time too, there was no proper response. After many attempts, Abhishek was finally able to contact Utkarsh on 20.12.2023 and he demanded that a report be sent to him specifying the value of Hammer India's investment as on 20.12.2023. After receiving the report, to Abhishek's utter shock and surprise, the value of Hammer India's investment stood at Rs.2,20,000/- (Rupees Two Lakh, Twenty Thousand Only), which is just over 10% of the invested amount.



MOOT PROPOSITION

On the same day, one of Asgard's leading news channels reported that Asgard's securities market regulator, its Central Bureau of Investigation and other authorities have initiated an inquiry into the affairs of FinCo., based on an anonymous tip-off that the company was diverting investors' funds into its own personal accounts, which amounts to misappropriation of investor funds.

Aghast by this news, Abhishek desperately tried contacting Vikranth, but to no avail. Suspecting that Vikranth had also diverted Hammer India's funds to his personal account, Abhishek approached the Heaven Police Station, Alfheim and lodged an FIR on 26.12.2023, against Vikranth and FinCo. The FIR was registered as FIR No. 2535 of 2023 and the charges were under Sections 406 and 420 of the Asgardian Penal Code, 1860 ("APC").

The inquiring officers immediately began looking for Vikranth due to multiple investors lodging FIRs against him and FinCo. and subsequently, were able to arrest him and immediately took him into custody on 01.01.2024. He was produced before a Magistrate on 02.01.2024 and the Magistrate remanded him to judicial custody for a period of 15 days. On the same day, Vikranth through his Advocate filed a petition before the High Court for Alfheim, under Section 482 of the Code of Criminal Procedure, 1973 ("CrPC"), seeking to quash the FIR No. 2535 of 2023.

In the meantime, the Investigating Officer ("IO") appointed in the FIR filed by Abhishek conducted a thorough search of Vikranth's residence in Alfheim and seized his mobile phone and laptop, based on which he gathered Vikranth's financial statements and other relevant information, based on which he saw that Vikranth had over Rs. 22 crores in his bank account. On 04.01.2024, the IO submitted his charge sheet before the Magistrate under Section 173 of the CrPC. Additionally, the IO also informed these developments to the media vide a press conference held by him on that same day.

On 05.01.2024, Vikranth's application under Section 482 of the CrPC came up for admission before the High Court and the Respondents' Advocate informed the Court that the IO has submitted the charge sheet and therefore, the quash petition cannot be entertained by the High Court. The Court, convinced by this contention of the Respondents, dismissed the application on the same day, on the ground that filing of charge sheet has made the application for quashing of FIR infructuous.



MOOT PROPOSITION

filing of charge sheet has made the application for quashing of FIR infructuous. Aggrieved by the High Court's order of dismissal, Vikranth filed a Writ Petition before the Supreme Court of Asgard on 09.01.2024 on *inter alia*, the following grounds:

- i. The Hon'ble High Court ought not to have dismissed the application as infructuous, as mere filing of charge sheet does not preclude the quash application from being heard;
- ii. The seizure of Vikranth's laptop and mobile was beyond the scope of Section 102 of the Cr.P.C and was hence illegal; and
- iii. The act of the IO in disclosing the information seized from Vikranth's laptop/mobile to the media blatantly violates his Right to Privacy and also causes undue prejudice against him before the Trial Court and other authorities before which criminal proceedings have been instituted against him;

The Writ Petition came up for admission before the Supreme Court on 20.01.2024 and notice was ordered to be issued to the Respondents. In the subsequent hearing on 27.01.2024, an objection was raised by the Respondent as to the maintainability of the Writ Petition, on the ground that it is challenging the Order of a High Court and hence, the writ jurisdiction of the Supreme Court could not have been invoked by the Petitioner, when the alternate relief of appeal is available to him.

Taking into consideration the grounds and objections raised by the respective parties, the Supreme Court formulated the following issues for determination:

1. Whether the present writ petition is maintainable?
2. Whether filing of charge sheet is an adequate ground for dismissal of an application under Section 482 for quashing an FIR?
3. Whether Section 102 of the Cr.P.C can be made applicable for seizure of electronic devices, without any prior warrant being issued; and
4. Whether the act of the I.O. in releasing information from the seized devices of the Petitioner to the media violate his right to privacy and if yes, to what relief is the Petitioner entitled?

The matter has been scheduled for final hearing on 27.04.2024.



MOOT PROPOSITION

HEVEN POLICE STATION

FIR NO. 2535 OF 2023

First Information Report Filed under Section 154(1) of the Code of Criminal Procedure, 1973

Dist: Alheim P.S: Heven

Year: 2023

FIR No.: 2535/2023 Date: 26th January, 2023

1. Acts and Sections:

- I. Act: Indian Penal Code, 1860__Section: 406
- II. Act: Indian Penal Code, 1860__Section: 420

2. Occurrence of Offence:

- a) **Day:** From 06.12.2023
- b) **Information Received at P.S:** Date: 26.01.2023 Time: 12:30 PM
- c) **Daily diary Reference:** Entry No. DD No. 72098

3. Type of information: Oral

4. Place of occurrence: Heven, Alheim

5. Complainant Information:

- a) Name: Abhishek K.
- b) Father's Name: Vineet K.
- c) Age: 37 years
- d) Nationality: Asgardian
- e) Occupation: Director
- f) Address: Residency Towers, Nomad's Colony, Heven

6. Details of known/suspected/unknown/accused with full particulars (Attach separate sheet if necessary):

1. Vikranth S.
2. Utkarsh S.

7. Reasons for delay in reporting by the complainant /Informant: NIL

Particulars of properties stolen I involved (Attach separate sheet if necessary): NIL



MOOT PROPOSITION

HEVEN POLICE STATION

FIR NO. 2535 OF 2023 Written Complaint

I am Abhishek S., s/o. Shivkumar S., r/o. Heven, Alfheim, occ.: Director, Hammer India Ltd. I am submitting this written complaint before the Heven Police Station against Mr. Vikranth S., Director of FinCo. Pvt. Ltd. On 04.01.2023, our company executed a stockbroking agreement with FinCo, as per which we will pay Rs. 2,00,00,000/- (Rupees Two Crore Only) with FinCo. and subsequently, FinCo. will invest it into the securities market and ensure assured returns after a period of one year. I was ensured by Vikranth personally that Hammer India's invested amount would increase at least by 150% during the financial year and hence, I agreed to enter into the agreement. Utkarsh, one of FinCo's employees, was appointed as PoC with respect to our company's investment. I contacted Utkarsh once in every two months or so for knowing the status of Hammer India's investment. On 06.10.2023, Utkarsh reported that the value of Hammer India's investment stood at Rs. 7,50,45,000/- (Rupees Seven Crores, Fifty Lakhs, Forty-Five Thousand Only), which is almost quadruple the invested amount, which made me extremely pleased with the status of things. However, when I subsequently tried to contact Utkarsh on 06.12.2023, I received no response. I tried contacting FinCo. and after multiple trials, he was able to talk to Vikranth directly, who stated that an audit was ongoing in the company and hence, the employees including the PoC were unable to respond to my query regarding the investment. Abhishek therefore tried contacting FinCo. again after one week, but this time too, there was no proper response. I was finally able to contact Utkarsh on 20.12.2023 and demanded that a report be sent to me specifying the value of Hammer India's investment as on 20.12.2023. After receiving the report, to my utter shock and surprise, the value of Hammer India's investment stood at Rs. 2,20,000/- (Rupees Two Lakh, Twenty Thousand Only), which is just over 10% of the invested amount. On the same day, one of Asgard's leading news channels reported that Asgard's securities market regulator, its Central Bureau of Investigation and other authorities have initiated an inquiry into the affairs of FinCo., based on an anonymous tip-off that the company was diverting investors' funds into its own personal accounts, which amounts to misappropriation of investor funds. I have been cheated by Mr. Vikranth and his company and my hard-earned money has been misappropriated and hence, this present complaint.

Written and signed before Kishore Rao M., Station House Officer, Heven, Alfheim



MOOT PROPOSITION

**HEVEN POLICE STATION, ALFHEIM Cr. No. OF 2023
IN**

FIR NO. 2535 OF 2023

Statement of Witness under Section 161, Code of Criminal Procedure, 1973

LW1: Vikranth S.

I am Vikranth S., s/o. Shivkanth S., r/o. Alheim. I am a Director of FinCo. Pvt. Ltd., located in Alfheim. Sometime in December, 2022, I was approached by Abhishek K., the director of Hammer India Ltd., who stated that he heard of our company's excellent investment-related services and also expressed his desire to enter into an agreement with our company for financial services. Abhishek was constantly asking me to assure him that the investment he makes would increase multifold within a short period of time. Although I told him it is possible for 150% increase, I warned him that it would be subject to market conditions and cannot be guaranteed by our company. Despite this warning, Abhishek readily agreed to invest in our company and subsequently on 04.01.2023, FinCo. and Hammer India executed an agreement for stockbroking. Ever since then, Abhishek never raised any issue with the services provided by FinCo. and had always contacted Utkarsh, one of our employees who was the Point of Contact for Hammer India's investment. On 26.12.2023, I was shocked and surprised when I got to know that Abhishek registered an FIR against me at Heven PS, stating that FinCo. has allegedly misappropriated Hammer India's investment and also that I was involved in the same. This is utterly false because I am only concerned with bringing in new clients to the company and am not responsible for day-to-day affairs of the company. Moreover, Vikranth never once raised any issue with me or any of the other Directors and has filed the complaint based only on the statement of an employee. This complaint is a major strain in the relationship between our two companies as well as mine and Abhishek's friendship.

LW2: Utkarsh S.

I am Utkarsh S. s/o. Narayan S., r/o. Alheim. I am an employee of FinCo. Pvt. Ltd. and have been working there since 3 years. On 04.01.2023, my boss Mr. Vikranth told me that the company had entered into a stockbroking agreement with a company called Hammer India. I was appointed as the PoC for this company and this is one of the many companies for which I am the PoC. The Director of that company Mr. Abhishek did not contact me frequently but I kept notifying him of the changes in his account through a mail I sent every fortnight for which I received no response from Mr. Abhishek, but he still used to call me and ask for updates. I told him to keep checking the mail but for some reason, he did not. On 06.12.2023, he kept calling me when the audit was going on in the company and I responded to him on mail saying I will be taking a leave and returning only on 20th. Finally, on 20.12.2023 Mr. Abhishek called me and I gave him the updated account status, at which he expressed his shock. I told him that if he had any doubt, he has to contact any of my senior officials, as I cannot help him with his issues being only the PoC. However, Mr. Abhishek did not seem to have paid any heed to my advice.

The Moot Proposition has been conceptualized and drafted by Ms. Heena Parveen, Assistant Professor, School of Law, GD Goenka University, Gurugram and Adv. Paras Aneja, Legal Associate at the office of Sr. Advocate Pradeep Rai, New Delhi. Copyright reserved with the said authors.



RULES AND REGULATIONS

RULE 1: DATES AND VENUE

1. The 4th National Moot Court Competition 2024 is scheduled for 25th April 2024 –27th April 2024.
2. The venue for the event is TRC Law College, Satrikh, Barabanki Uttar

RULE 2: AWARDS

Winner	15000
Runners Up	10000
Best Speaker	3000
Best Researcher	3000
Best Memorial	3000

RULE 3: TEAM REQUISITES:

Each team shall comprise of Three (3) members ONLY out of which two (2) will be speakers and one (1) researcher.

The Language of Competition shall be English.

The competition is open for bona fide students pursuing five year and three years LL. B course.

Teams should not disclose the identity of their institution during the course of proceedings in the Court Rooms.

Any disclosure of team identities shall invite penalties including Disqualification.

Each team shall be provided with the unique team code for the competition.

RULE 4: REGISTRATION:

Registration form complete with all Team Details must be submitted online via Mail before 10.04.24 at trclawmcc@gmail.com

The registration fee is Rs. 4000 (Four Thousand Rupees)

No change in the names of the participants shall be permitted after the receipt of the Registration Form.

Teams should clearly mention the names of all participants in the team, including course, year/semester of study, contact no. and, email Id.

Note: No team would be facilitated with the certificates during the competition. The same shall be provided only in the Valedictory Ceremony. No certificates will be sent through courier.



RULES AND REGULATIONS

Online Registration:

All the participating institutions have to confirm participation by sending an email consisting of a scanned copy of registration form at trclawmcc@gmail.com by 10th April 2024.

RULE 5: DRESS CODE

Inside the court room the participants shall follow the below mentioned dress code:

Females: White Kurta, Black Salwar and Black Dupatta or White Shirt and Black Trousers along with the Black Coat and Tie.

Males: White Shirt, Black Trousers, Black Tie along with Black Coat and Black Shoes.

RULE 6: ACCOMMODATION

All the teams who require the Accommodation facilities shall inform the moot court committee before 11-4-2024. The participants would be provided Accommodation for the period of the Competition.

Please note that separate accommodation will be provided for girls and boys.

However, they may sit together for team work in the library of the institute.. The College would start providing accommodations from 5 PM of April 24, 2024 and participants would have to vacate the accommodation provided by the College by 8:30 AM on April 27th, 2024.

RULE 7: COMPETITION ROUNDS

All the rounds shall be on Knock Out basis EXCEPT Preliminary Rounds.

These shall spread over a period of 3 days -

- a. Preliminary (Both side)
- b. Quarter Finals (08 Teams)
- c. Semi- Finals (4 Teams)
- d. Final Round (2 Teams)



RULES AND REGULATIONS

RULE 8: RULES FOR ALL THE ROUNDS

1. The criteria of marking shall be the court wins in each court room in Preliminary Rounds. In case of tie, cumulative marks of the teams will be taken into consideration including even the Memorial marks.

2. MARKING CRITERIA FOR THE ARGUMENTS:

Each Speaker shall be marked on a total of 100 marks by each Bench Judge.

The following will be the Marking Criteria and the Marks allocated to each speaker by each Judge in all Rounds:

Appreciation and Application of Facts. (30) Marks

Identification and Articulation of Issues. (10) Marks

Application of legal principles. (20) Marks

Use of authorities and precedents. (20) Marks

Response to questions and Presentation (20) Marks

3. MARKING CRITERIA FOR THE MEMORIAL

Knowledge of law and extent of research- 20 marks

Proper and articulate analysis, clarity and organization- 20 marks

Knowledge of facts- 20 marks

Evidence of original thought and grammar- 20 marks

Correct format and citation- 20 marks

Total 100 marks and marks allotted by judges shall be final.

RULE 9: TIME FOR ORAL ROUNDS PRELIMS AND QUARTER FINALS

Each team shall be given a total of 30 minutes (maximum) to present their case inclusive of Rebuttals.

Each speaker should speak for a minimum 10 minutes.

One speaker shall not take more than 15 minutes of the total time.

The maximum time for Rebuttals and Sur-Rebuttals is 5minutes.



RULES AND REGULATIONS

SEMI FINAL ROUNDS AND FINAL ROUND

Each team will get a total of 40 minutes to present their case inclusive of Rebuttals. Each speaker should speak for a minimum of 15 minutes. One speaker shall not take more than 25 minutes of the total time. The maximum time for Rebuttals and Sur-Rebuttals is 10 minutes.

ALOTTED TIME

The maximum time provided would include the time that each team may wish to reserve for their rebuttal/sur-rebuttal. At the commencement of each session, the team shall notify the Court Officer/Court Clerk regarding the division of time between the 2 speakers (including rebuttal/sur-rebuttal).

RULE 10 : SCOUTING

- Scouting is not permitted and it shall be deemed to have happened if the Speakers, Researcher or any other person affiliated with a team is found.
- Witnessing, hearing, observing, etc. the oral submissions in an oral round, except where the oral round is the final round or one in which the team to which he/she is affiliated is participating in;
- Reading a Memorial of a team except where: it is of the team to which he/she is affiliated; or the Memorials have been obtained on account of an exchange of Memorials prior to a Round of the team to which he/she is affiliated.

RULE 11 : MISCELLANEOUS

Information given to any participant of a team shall be deemed to be communicated to the whole team.

REGISTRATION FEE ONCE PAID ARE NON-REFUNDABLE.

No TA/DA will be provided by organizers.

The Proposition is neither intended to nor does it attempt to resemble any incident or any person, living or dead. Any such resemblance is purely coincidental. The Proposition is a fictitious factual account prepared for the purposes of the present Competition only and it does not attempt to influence or predict the outcome of any matter whatsoever.

The copyright in the Memorials submitted by the teams shall vest with the administrators. The acceptance of such vesting is a precondition to participation in the Competition.

The Administrators reserve the right to amend, alter, vary or change, in any manner whatsoever, the Rules governing the Competition, which would be communicated to the teams within a reasonable period.



RULES AND REGULATIONS

RULE 12: ADMINISTRATION AND GRIEVANCE REDRESSAL

The Moot Court Society of the TRC Law College shall function as the Administrative body for all purpose of this Competition.

Any kind of Misbehavior will not be tolerated and can also lead to direct disqualification of the team.

Payment Details

Bank Name - Union Bank of India
A/c Holder Name - TRC Law College
Account No - 510331001278603
IFSC Code - UBIN0910660
Branch Address - Vijay Nagar Barabanki



Scan for Payment

Registration Details

Registration Fee - 4000 per team
Registration link - <https://forms.gle/V6CkXhd3WUSFCFSv6>

Scan For Registration



Email ID - trclawmcc@gmail.com

College Website - <http://www.trclc.org/>



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MOOT COURT COMMITTEE

PATRON

Dr. Ashwani Kumar Gupta
Principal, TRC Law College

Convener

Mr. Veer Vikram Singh
Assistant Professor,
TRC Law College

Co - Convener

Mr. Naveen Singh
Assistant Professor,
TRC Law College

Student Convener

Mr. Vidhigya Pathak

Student Co-Convener

Mr. Raj Srivastava
Mr. Saksham Mishra

Organising Committee

Dr. Deepmala Srivastava
Mr. Manjay Yadav
Mr. Amjad Ansari



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CONTACTS

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Assistant Professor

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Student Co - Convener

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8737077907

For General Queries

Mr. Aditya Narayan Jaiswal

9555839191



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Glimpses of 2nd TRC National Moot Court Competition

